

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
CRIMINAL APPELLATE JURISDICTION**

**ANT. BAIL APPLICATION NO.1926 OF 2021**

Ripu Sudan Balkishan  
Kundra @ Raj Kundra ... Applicant  
Vs  
The State of Maharashtra ... Respondents  
...

Mr. Shirish Gupte, Sr. Counsel with Mr. Swapnil Ambure,  
Deepak Patel, Pranav Patil i/by Prasanna Patil for the  
Applicant.  
Smt. P.P.Shinde, APP for the Respondent-State.

**CORAM : SANDEEP K. SHINDE J.**  
**DATE : 18<sup>th</sup> AUGUST, 2021.**

**P.C. :**

Heard Mr. Gupte, the learned Senior Counsel for  
the applicant and Ms. Shinde, the learned Prosecutor for the  
State.

2 Applicant seeks pre-arrest protection in  
connection with the Crime No.02 of 2020 registered by  
Nodal Cyber Police Station for the offences punishable

under Section 292 of the Indian Penal Code, 1860 read with Section 67 and 67A of the Information Technology Act, 2000 and Sections 3 and 4 of the Indecent Representation of Women Act, 1986.

3 Mr. Gupte, the learned Senior Counsel for the applicant, submitted that a copy of the order passed by the learned Sessions Judge rejecting applicant's pre-arrest bail is not yet available. It is submitted that pending application, the learned Sessions Judge had granted pre-arrest protection to the applicant vide order dated 11<sup>th</sup> June, 2021. This protection was in force till the rejection of his application.

4 The learned Prosecutor seeks time to take instructions and requested to list the application on 25<sup>th</sup> August, 2021.

5 That since applicant was protected by the learned Sessions Judge during the pendency of his application, applicant shall not be arrested till 25<sup>th</sup> August, 2021.

6 List on 25<sup>th</sup> August, 2021 for further consideration.

**(SANDEEP K. SHINDE, J.)**